Indian Copper Corporation (Taking over etc.) Bill

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950"

The motion was adopted.

SHRI K R. GANESII I introduce? the Bill.

STATEMENT ** CONTINGENCY FUND OF INDIA (AMENDMENT) ORDINANCE 1972

THE MINISTER OF STATE IN 1111.

MINISTRY (1) FINANCE 'SHR1 K R
GANESH). I beg to lay on the Table an
explanatory statement (Hindi and English
versions) giving reasons for immediate legislation by the Contingency Fund of India
(Amendment) Ordinance 1972, as required
under rule 71 (1) of the Rules of Procedure
and Conduct of Business in Lok Sabha
[Placed in Library. See No. LT --1565/72]

INDIAN COPPER CORPORATION (TAKING OVER OF MANAGEMENI) BILL.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest of the management of the undertaking of the Indian Copper Corporation Limited pending acquision of that undertaking

MR. SPEAKER: The question is

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of the undertaking of the Indian Copper Corporation Limited, pending acquisition of that undertaking."

The motion was adopted.

SHRI SHAHNAWAZ KHAN: I introduce† the Bill.

STATEMENT 76. INDIAN COPPER COR-PORATION (TAKING OVER OF MANAGEMENT) ORDINANCE 1972

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THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): On behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation of the Indian Copper Corporation (Taking over of Management) Ordinauce 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Librar) See No. 1.1-1506/72]

DELHI CO-OPERATIVE SOCIETIES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE). I beg to move for leave to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi

MR SPLAKLR The question is

That leave be granted to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi."

The motion was adopted

SHRI ANNASAHEB P. SHINDE: I introduce† the Bill.

12.29 hrs.

MARINE PRODUCTS EXPORT DEVELOP-MENT AUTHORITY BILL—Contd.

**SHRI RAMACHANDRAN KADAN-NAPPALLI (Kasergod): Mr. Speaker, Sir, I rise to support the Marine Products Export Development Authority Bill. As far as Kerala is concerned, it is a very welcome measure. I believe that with the implementation of this

[†]Introduced with the recommendation of the President.

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 29.3.72.

^{**}The original speech was delivered in Malayalam.